

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

32.

C.P. (IB)/1199(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 24.04.2024

NAME OF THE PARTIES:

Shri Atul Hariram Ramani

Vs.

Alag Property Constructions Pvt Ltd

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Maulik K. Tanna, Ld. Counsel for Operational Creditor present through VC. Ms. Anjali Binjola, Ld. Counsel for the Corporate Debtor present through VC.
2. Ld. Counsel for the Operational Creditor seeks permission to withdraw the present company petition. Permission granted. In view of the above request, C.P. (IB)/1199(MB)2023 is **dismissed as withdrawn**. File to be consigned to records.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)